

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-448(PB)/2017**

**IN THE MATTER OF:**

Rajendra Kumar Saxena .... Applicant/petitioner

Vs.

M/s. Earth Gracia Builcon Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Rakesh Kr. Singh, Advocate

For the Respondent : Mr. Prateek Yadav, Advocate

**ORDER**

Pleadings are complete.

We take on record a copy of the reply with thumb impression by the respondents, namely Mr. Atul Gupta and Mr. Rajesh Mittal and the same has been attested by the Deputy Superintendent, Central Jail No. 4, New Delhi. It shall be subject to just exceptions.

As a copy of the reply was furnished to the Counsel for the applicant on the last date of hearing, a rejoinder has also been filed with a copy in advance to the Counsel opposite.

List for arguments on 2<sup>nd</sup> February, 2018.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**